

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 1877/2001

New Delhi, this the 25th day of January, 2002

Hon'ble Shri Govindan S.Tampi, Member (A)

Shri Mukesh  
S/o Shri Murari Lal  
R/o WZ 570, Nangal Rai  
Padam Basti, New Delhi.

(Applicant present in person)

...Applicant

V E R S U S

UNION OF INDIA : THROUGH

1. Secretary  
Govt. of India  
Ministry of Agriculture  
Dept. of Animal Husbandry & Dairy  
Krishi Bhawan, New Delhi.

2. Quarantine Officer  
Animal Quarantine & Certification Science  
Delhi-Gurgaon Road, Kapashera Border,  
New Delhi.

...Respondents~

(By Advocate Shri R.P. Aggarwal through  
Shri M.K. Gaur along with Depttl. representative  
Shri S.P. Kumar, Head Clerk.

O R D E R (ORAL)

By Hon'ble Shri Govindan S.Tampi.

Applicant present in person though his counsel  
is not present. Respondents are represented by Shri  
M.K. Gaur, learned proxy counsel. This OA is being  
disposed of in terms of Rule 15 of the CAT (Procedure)  
Rules, 1981.

2. Applicant who had worked as a Casual  
Worker (Safaiwala) and who was disengaged, had obtained  
order dated 8-12-1999 in OA to the effect that his  
case should be considered for re-engagement in  
preference to juniors and freshers. Plea of the  
applicant is that "Sanju" a fresher has been appointed  
in preference to him. During the submissions on  
7-1-2002, I had directed that the respondents shall

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(A)

produce the muster rolls for the relevant period to show whether an individual by name "Sanju" has been appointed as was alleged by the counsel for the applicant. If it was found to be so, the applicant would have had an arguable case. On perusal of the relevant muster roll produced by the respondents, it is clear to me that no such individual had been engaged. That being the case, the respondents had not acted in violation of the Tribunal's order dated 8-12-1999 and the applicant's right of priority of re-engagement had not been infringed. Nothing further remains in the OA to be acted upon.

3. OA in the above circumstances fails and is accordingly dismissed.

(G. VINDAM S. TAMPI)  
MEMBER (A)

/vks/